

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH-COURT NO. IV

SINGLE MEMBER

Service Tax Appeal No. 52112 of 2019

(Arising out of Order-in-Appeal No. BHO-EXCUS-001-APP-362-18-19 dated 26.2.2019 passed by the Commissioner (Appeals), Central Goods & Service Tax, Customs & Central Excise & Service Tax, Bhopal)

M/s Kesar Construction

Appellant

D-34, Basant Vihar, Gwalior (M.P.)

Versus

**Commissioner, Central Goods & Service Tax
Excise & Customs, Bhopal**

Respondent

GST Bhawan, 48 Administrative Area,
Arera Hills, Jail Road,
Bhopal, Madhya Pradesh-462015.

Appearance

Shri Deepak Kumar Bajpai, CA

- for the appellant

Shri P. Juneja, DR

- for the respondent

CORAM:HON'BLE MS. ARCHANA WADHWA, MEMBER (JUDICIAL)

Date of Hearing/Decision: 13.02.2020

Final Order No. 50284/2020

Archana Wadhwa :

The appellant's Counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeal in case discharge

certificate is not issued for the dispute pertaining to this appeal.

Appeal dismissed as withdrawn.

(Dictated & pronounced in open Court)

(Archana Wadhwa)
Member (Judicial)

RM